## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



C.C.P. NO. 130/93 in O.A. NO. 975/92

New Delhi this the 10th day of January, 1994.

## COHAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Roop Ram in Lachho Devi & Anr., 1/20, Rouse Avenue, New Delhi - 110001.

Petitioner

By Advocate Shri D. C. Vohra

## Versus

Union of India through Shri K. Padmanabhiah, Secretary, Ministry of Urban Development, Nirman Bhawan, New Delhi - 110011.

Respondent

By Advocate Shri M. L. Verma

## ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath -

The complaint in this case is that the direction to the respondents regarding consideration of the petitioner's claim for compassionate appointment has not been obeyed. The respondents have now filed two orders, one in Hindi signed on 18.12.1992 and the other in English signed on 11.1.1993. The counsel for the petitioner submits that his client has not received either of them in the regular course. In the circumstances, we consider it appropriate to direct that the receipt of the copy of the order signed on 18.12.1592 which is in Hindi shall be deamed to be the order rejecting the petitioner's claim for compassionate appointment, as having been duly served on the



petitioner through her counsel today. It is for the purpose of limitation for challenging the same order, the date of service of the order today shall be regarded as the starting point of limitation. As the claim of the petitioner has been considered and rejected, no further action under the Contempt of Courts Act is called for. These proceedings are accordingly dropped.

S. R. Adiga Member (A)

( V. S. Malimath ) Chairman

/as/